

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 85975 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 86934 of 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-047- & 048-17-18 dated 28.04.2017 passed by the Commissioner of Central Excise (Appeals), Pune-I)

Commissioner of Central Excise, Pune-II Appellant

ICE House, 41-A, Sasson Road, Opp Wadia College,
Pune - 411001

Versus

M/s Diamond Fabrication (India) P. Ltd. Respondent

S Block W-133, MIDC Bhosari, Pune - 411026

Appearance:

Shri S.K. Hattangadi, AC, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87133 / 2019

Date of Hearing: 21.11.2019

Date of Decision: 21.11.2019

Per: Dr. D.M. Misra

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50.00 lakhs, hence, covered by the Litigation Policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in open court)

**(Dr. D.M. Misra)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**